

**IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE**

**BEFORE SHRI R. K. PANDA, VICE PRESIDENT
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER**

**ITA No.1989/PUN/2024
Assessment year : 2013-14**

DCIT, Circle – 7, Pune	Vs.	Mohini Food Products Pvt. Ltd., Gat No.1234, Village Sanaswadi, Tal Shirur, Dist. Pune – 412208
		PAN: AAECM8867A
(Appellant)		(Respondent)

Assessee by : None (Withdrawal application filed)
Department by : Shri Vidya Ratan Kishor (Virtual)
Date of hearing : 27-03-2025
Date of pronouncement : 27-03-2025

ORDER

PER R. K. PANDA, VP :

This appeal filed by the Revenue is directed against the order dated 26.07.2024 of the Ld. CIT(A) / NFAC relating to assessment year 2013-14.

2. The Ld. Counsel for the assessee at the time of hearing filed an application stating therein that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2024 against the appeal filed by the Revenue and filed a declaration in Form No.1 and has received Form No.2 from the PCIT. The assessee has also paid the amount of tax determined at Rs.21,82,668/- for which a challan is enclosed. He accordingly submitted that the appeal filed by the Revenue may be treated as "withdrawn" or necessary action may be taken for dismissal of the appeal as the

assessee has complied with all the requirements under the Direct Tax Vivad Se Vishwas Scheme, 2024.

3. In absence of any objection from the side of the Ld. DR and considering the fact that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2024 and paid the due taxes determined, therefore, this appeal filed by the Revenue is dismissed as “withdrawn”. However, the Revenue is at liberty to revive this appeal if it is found at any time that the application for DTVSVS-2024 is rejected or not in order.

4. In the result, the appeal filed by the Revenue is dismissed as “withdrawn”.

Order pronounced in the open Court at the conclusion of hearing itself i.e. on 27th March, 2025.

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

Sd/-
(R. K. PANDA)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 27th March, 2025

GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent
3. The concerned Pr.CIT, Pune
4. DR, ITAT, ‘A’ Bench, Pune
5. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे
/ ITAT, Pune

S.No.	Details	Date	Initials	Designation
1	Draft dictated on	27.03.2025		Sr. PS/PS
2	Draft placed before author	27.03.2025		Sr. PS/PS
3	Draft proposed & placed before the Second Member			JM/AM
4	Draft discussed/approved by Second Member			AM/AM
5	Approved Draft comes to the Sr. PS/PS			Sr. PS/PS
6	Kept for pronouncement on			Sr. PS/PS
7	Date of uploading of Order			Sr. PS/PS
8	File sent to Bench Clerk			Sr. PS/PS
9	Date on which the file goes to the Head Clerk			
10	Date on which file goes to the A.R.			
11	Date of Dispatch of order			